GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4560 TO BE ANSWERED ON 20TH MARCH, 2020

DE-EMPANELMENT OF HOSPITALS FROM THE AYUSHMAN BHARAT SCHEME

4560. SHRI ADALA PRABHAKARA REDDY: SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether 171 hospitals in the country have been de-empanelled under Ayushman Bharat Scheme;

(b) if so, the details thereof, State/UT-wise including Andhra Pradesh; and

(c) the reasons for de-empanelling the hospitals and the provisions made to prevent such instances in the country especially in Andhra Pradesh?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a): As on 16.03.2020, 205 hospitals have been de-empaneled under Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY).

(b): State/UT-wise details of de-empaneled hospitals are available on the AB-PMJAY website at the link <u>https://www.pmjay.gov.in/de-empanelled</u>

(c): The hospitals referred to in the reply for part (a) & (b) above have been de-empanelled as they were found to be indulging in activities inconsistent with the stated policies and guidelines issued for implementation of AB -PMJAY from time to time.

For preventing such instances, the following steps have been taken -

- Relevant guidelines/advisory have been issued to prevent misuse/abuse including for pecuniary gains.
- Suitable mechanisms, which include reservation of abuse prone packages for public hospitals or mandatory pre-authorization and submission of detailed documentation, for claim settlement have been put in place
- Capacity building of the states is done on medical audits of hospitals to identify any misuse/abuse
- Bio-authorization has been made mandatory at the time of admission and discharge of the beneficiary patients